

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY APPLICATION NO. 51/441/NCLT/MB/2016

PRESENT: B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)

AND

V. NALLASENAPATHY MEMBER (TECHNICAL)

In the matter of Section 621A of the Companies Act, 1956 read with Section 441 of the Companies Act, 2013.

In the matter of **M/s. Vodafone India Ltd.**, having its Registered Office at Peninsula Corporate Park ,Ganapatrao Kadam Marg , Lower Parel , Mumbai – 400 013

PRESENT FOR THE APPLICANT: -

Vijay K Singhal – Practicing Company Secretary for the Applicants.

CORRIGENDUM ORDER

In order dated 11-07-2017, the following corrections are ordered: -

1. In Page No. 1 second line stating “In the matter of **M/s. Vodafone India Pvt. Ltd**” be read as “In the matter of **M/s. Vodafone India Ltd.**, having its Registered Office at Peninsula Corporate Park ,Ganapatrao Kadam Marg , Lower Parel , Mumbai – 400 013”
2. “In Para No. 3 Line 4 Mr. P.V Joshi (Director)” be read as “Mr. P.V Joshi (Company Secretary)”
3. “**Applicants in Default**” be read as M/s. Vodafone India Ltd.(Company), Mr. P.V Joshi (Company Secretary), Mr. Sudhakar Shetty (Company Secretary) and Mr. Martin Pieters (Director)

Ordered Accordingly,

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Dated this November 6, 2017

Sd/-

V.NALLASENAPATHY
Member (Technical)